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BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 166/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018

Name of the Company:

Deep Constructions Co.

V/s.

A & I Hospitality Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

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Advocate

Respondent

Voresti Khor

2. ARPIT SINGHUI

ADVOLATE

PETITIONER

CA Werna shah

CA

Melah

ORDER

Learned Advocate Mr. Arpit Singhvi present for operational Creditor/ Petitioner. Learned Advocate Mr. Urvesh Gor i/b Learned Advocate Mr. Vishwas Shah present for Respondent.

Proposed IRP Ms. Hema Manoj Shah present.

She represented that she is not willing to function as IRP in this matter and endorsed the same on e-mail sent to her.

Hence, Mr. George Samuel is Proposed IRP.

Registry is directed to inform the proposed Insolvency Resolution Professional, Mr. George Samuel to remain present himself before this Adjudicating Authority on 24.01.2018, and file declaration and disclosure statement on 24.01.2018.

List the matter on 24.01.2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 22nd day of January, 2018.